

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 25/1998
M.A. NO. 171/1998
in
O.A. NO. 2178/1996

(1)

New Delhi this the 16th day of March, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

1. Harvinder Kumar
S/O Late Anant Ram,
R/O XY-36, Sarojini Nagar,
New Delhi.
2. Mrs. Pritam Kaur,
W/O Late Anant Ram,
XY-36, Sarojini Nagar,
New Delhi. Applicants

(By Shri R. N. Singh, Advocate)

-Versus-

1. Shri Ajit Kumar,
Secretary,
Union of India,
Ministry of Defence,
South Block, New Delhi.
2. Shri A. P. Sharma,
Joint Secretary (Admn.)-cum-CAO,
Ministry of Defence,
C-2, Hutmants, Dalhousie Road,
New Delhi. Respondents

(By Shri Dushyant Pal, Departmental Representative)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

The departmental representative submitted that compliance has been made by issuing requisite appointment letter to the applicant. The learned counsel for the applicant also states that the grievance of the applicant has been satisfied and,

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(B)

therefore, he does not want to press this application for contempt. Accordingly, this contempt petition is hereby dismissed as having become infructuous. Rule nisi is discharged.

2. Copy of the appointment letter dated 6.3.1998 filed before us by the departmental representative be kept on record.

KM
(K. M. Agarwal)
Chairman

AKA
(R. K. Ahooja)
Member (A)